

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/TT/2020

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one no. of asset in Western Region.
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 12 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 400 kV D/C Kolhapur-Mapusa Transmission Line (Ckt. I & Ckt. II) in Western Region.
 - b. The asset was put under commercial operation on 1.1.2003.
 - c. Revised transmission tariff of 2001-04, 2004-09 and 2009-14 periods is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 in Appeal No. 81 of 2005 and batch matters and dated 13.6.2007 in Appeal No 139 of 2006 and batch matters.



- d. Transmission tariff for 2014-19 period of the subject asset was approved by the Commission vide order dated 7.10.2015 in Petition 161/TT/2014.
- e. Admitted capital cost in order dated 7.10.2015 in Petition 161/TT/2014 has been considered for 2014-19 tariff period and 2019-24 tariff period. Additional Capital Expenditure has not been claimed in 2014-19 and 2019-24 tariff periods.
- f. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 2.7.2021.
3. The representative of MPPMCL submitted that the reply filed by it vide affidavit dated 22.2.2020 and the same may be considered.
4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

